

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

CP-353/97 in
CP-239/97
OA-533/97

New Delhi this the 15th day of December, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Sh. Brijeshwar Singh Rana,
C/o Sh. K.L. Bhandula,
Advocate,
B-6/6, Safdarjang Enclave,
New Delhi-29.

..... Petitioner

(through Sh. K.L. Bhandula, advocate)

versus

1. Sh. T.S. Vijay Raghwan,
Secretary to the Govt. of India,
Department of Production,
Ministry of Defence,
South Block,
New Delhi-11.
2. Sh. S.S. Natarajan,
Chairman & Director General,
Indian Ordnance Factories Board,
Ministry of Defence,
Govt. of India,
10-A, Okland Road,
Calcutta-700001.
3. Sh. K.P. Singh,
General Manager,
Opto Electronics Factory,
Ministry of Defence,
Govt. of India,
P.O. Raipur,
Dehradun-248008.
4. Sh. H.O. Gupta,
General Manager,
Ordnance Factory,
Ministry of Defence,
Govt. of India,
Muradnagar
Distt. Ghaziabad(UP).
5. Sh. K.P. Singh(in personal capacity),
General Manager,
Opto Electronics Factory,
Ministry of Defence,
Govt. of India,
P.O. Raipur,
Dehradun-248008.

..... Respondents

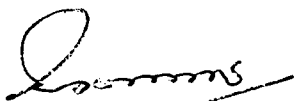
(through Sh. VSR Krishna, advocate)


ORDER(ORAL)

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)

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The respondents had handed over a transfer order in favour of the petitioner from Dehradun to Muradnagar. In view of this, the contempt petition earlier was disposed of. Thereafter, it is complained that the petitioner was not relieved from Dehradun for apparently certain non-payment of dues. Since the petitioner is still continuing as an employee, the said dues can be recovered at any time and relieving order need not be treated as a condition precedent for payment. In view of this, the respondents undertake to relieve him subject to recovery of this amount in due course. Appropriate orders may be passed relieving the petitioner from Dehradun and the same shall be communicated to the Muradnagar office as soon as possible. The petitioner may join the Muradnagar office without further delay. It is further clarified that the respondents shall accept the petitioner in case he comes alongwith a copy of this order at Muradnagar. With this, this contempt petition is disposed of. Notices issued to the alleged contemners are discharged.


(S.P. Biswas)
Member(A)


(Dr. Jose P. Verghese)
Vice-Chairman(J)